

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 71 of 2020

With

I.A. No. 974 of 2020

I.A. No. 3045 of 2020

Vinit Agarwal alias Vineet Agarwal Appellant

Versus

Union of India through the National Investigating Agency

..... Respondent

With

Cr. Appeal (DB) No. 117 of 2020

With

I.A. No. 1187 of 2020

I.A. No. 3049 of 2020

Amit Agarwal @ Sonu Agarwal... Appellant

Versus

Union of India through the National Investigation Agency

..... Respondent

With

Cr. Appeal (DB) No.119 of 2020

With

I.A. No. 1186 of 2020

I.A. No. 3047 of 2020

Mahesh Agarwal Appellant

Versus

Union of India through National Investigating Agency

..... Respondent

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: M/s. Sumeet Gadodia, Advocate [in Cr. A. (DB) No. 71/2020]

For the Appellant: M/s. Indrajit Sinha, Vikrant Sinha, Sneha Singh, Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant: M/s. Indrajit Sinha, Nitesh Rana, Vikrant Sinha, Sneha Singh, Sumer Boparai, Advocates [in Cr. A. (DB) No. 119/20]

For the NIA: Mr. Rohit Ranjan Prasad, Spl. PP, NIA, (in all cases)

Oral Order

08/Dated: 10.09.2020

- 1) With consent of the parties, hearing of this matter has been done through video conferencing. They have no complaint about any audio and visual quality.
- 2) An adjournment has been sought on behalf of the appellants on the ground of non-availability of learned Senior Counsels, who have to appear in these matters. With the consent of other side, let these matters be posted on 29.09.2020 by way of last indulgence.

- 3) It is expected that all the parties would be well represented on the next date of hearing and no adjournment will be sought in any case.
- 4) Further, considering the present scenario, i.e., Covid-19 pandemic, it would be apt to extend the interim order passed by the Full Bench of this Court vide order dated 07.04.2020, up-to 30th of September, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency in the matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let necessary communication be made to all the concerned in this regard as per the order of the Full Bench dated 07.04.2020.

- 5) So far as these appeals are concerned, the interim relief is extended till the next date of hearing i.e., 29.09.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)